



2026:AHC:47840

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8567 of 2026

Kuldeep Singh

.....Petitioner(s)

Versus

State Of U.P. And 14 Others

.....Respondent(s)

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Counsel for Petitioner(s) : Ajay Shankar

Counsel for Respondent(s) : C.S.C., Krishna Kant Singh, Vibhanshu Vaibhav

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State, Sri K. K. Singh, learned counsel for the respondent no.4 and Sri Vibhanshu Vaibhav, learned counsel for the respondent no.4.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2-Up-Ziladhikari, Kol, Aligarh to decide the Case No.25827/2025, Computer Case No.T202518020225827 expeditiously.

4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

**(Prakash Padia,J.)**

**March 9, 2026**

Pramod Tripathi